

Government has already made allocations of foodgrains under TPDS for all the three categories, *i.e.* Below Poverty Line (BPL), Antyodaya Anna Yojana (AAY) and Above Poverty Line (APL) families for the Year 2009-10.

The responsibility for identification of BPL and AAY families as per Planning Commission estimates and guidelines of Ministry of Rural Development and Ministry of Housing and Urban Poverty Alleviation, issuance of ration cards to them, lifting of allocated foodgrains, their proper distribution to the eligible families within the State/UT through Fair Price Shops and supervision over it is of the State/UT Governments/Therefore, complaints about malpractices in TPDS received from time to time are sent to concerned State/UT Governments for inquiry and appropriate action under the law.

Government has taken a series of measures and urged State/UT Governments to streamline TPDS by:—

- (i) continuous review of lists of BPL and AAY families and ensuring timely availability of foodgrains at fair price shops;
- (ii) ensuring greater transparency in functioning of TPDS;
- (iii) improved monitoring and vigilance at various levels;
- (iv) introduction of new technologies such as Computerization of TPDS operations at various levels, smart card based delivery of essential commodities; and
- (v) getting functioning of TPDS periodically evaluated.

#### **Implementation of National Food Security Act**

2323. SHRI R.C. SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has enumerated BPL families so as to implement the National Food Security Act;
- (b) if so, the details of BPL families in the country, State-wise; and
- (c) the details of agencies that are proposed to be given the responsibility to implement the proposed law?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) to (c) Government proposes to enact the National Food Security Act. Under the proposed law, every Below Poverty Line (BPL) family is to be entitled to receive 25 kg of foodgrains per month. Details of eligible BPL families to be covered, methodology for their identification, issue of targeted identification cards to them, etc. are yet to be worked out.

Under the proposed law, responsibility for implementation of Targeted Public Distribution System will be of both Central and State/UT Governments.